



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 532/2019
O.A. No. 2729/2014**

New Delhi, this the 13th day of March, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. Kishore Nath Jha, age 32 years
S/o Sh. Vibhooti Nath Jha
R/o Vill Kolikhaha, Post Manigachi
Darbhanga, Bihar – 847422 .
2. Yogendra Kumar, age 36 years
S/o Shri Kapildeo Prasad
R/o Phulwari Gali, Warisaliganj
Nawada, Bihar – 805130.
3. Om Prakash, age 32 years
S/o late Kameshwar Singh
C/o Dr. Jamuna Prasad
Nil Niwas, Chandmari Road
Gali No.8, Patna, Bihar.
4. Shamsher Singh, age 31 years
S/o Sh. Baru Ram
R/o VPO Frain Khurd
Teh. Narwana, District Jind,
Haryana .

.. Petitioners

(By Advocate : Ms. Shabnam Perween for
Shri Sachin Chauhan)

Versus



1. Shri Vijay Kumar Dev,
Chief Secretary,
Govt. of NCTD
Nava Sachivalya, I.P. Estate,
New Delhi.
2. Ms. Geetanjali Grover,
Secretary
DSSSB
FC-18, Institutional Area
Karkardooma
(Near Railway Reservation Centre)
New Delhi – 110 092.
3. Shri Binay Bhushan,
Director,
Directorate of Education,
Govt. of NCTD,
Old Secretariat,
Delhi-110054.

.. Respondents

(By Advocate: Ms. Esha Mazumdar for R-1 & 2 and
Shri Rohit Bhagat for Shri Saurabh
Chadda for R-3)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicants filed O.A. No. 2729/2014 feeling aggrieved by denial of consideration of their candidature for the post of Special Education Teachers. They claimed the benefit of relaxation of age. The O.A. was disposed of on 12.09.2019, directing the respondents to extend the benefit of relaxation in terms of order dated



02.09.2019 passed by the Directorate of Education.

2. This Contempt Petition is filed alleging that the respondents did not comply with the order passed in the O.A.

3. We heard Ms. Shabnam Perween for Shri Sachin Chauhan, learned counsel for the petitioners and Ms. Esha Mazumdar, learned counsel for respondent Nos. 1 and 2 and Shri Rohit Bhagat, proxy for Shri Saurabh Chadda, learned counsel for respondent No.3.

4. On behalf of the respondents, it is stated that in compliance of the order passed in the O.A., the benefit of relaxation of age was extended to the petitioners and they were also selected. Orders of appointment are also said to have been issued.

5. With that, the order in the O.A. stands complied with. We, therefore, close the Contempt Petition. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/